

NOTIFICATION No. 102 / 2017

The Civil Judges mentioned in Column (1) below are transferred and posted to the posts noted against their names in Column (2) below :

S.No	Name and Designation Tmt/Selvi (1)	Transferred and Posted as (2)
1.	K.L.Priyanga, II Additional District Munsif, Coimbatore	I Additional District Munsif, Coimbatore, in the existing vacancy
2.	T.Bharathi, III Additional District Munsif, Coimbatore	II Additional District Munsif, Coimbatore, vice Tmt.K.L.Priyanga transferred.
3.	M.Praveena, Judicial Magistrate, Mobile Court, Coimbatore	III Additional District Munsif, Coimbatore, vice Selvi.T.Bharathi, transferred.
4.	T.S.P.Jayasudha, Judicial Magistrate No.I, Tindivanam	Judicial Magistrate, Ginjee, in the existing vacancy
5.	A.Daoudh Ammal, Judicial Magistrate No.II, Tindivanam	Judicial Magistrate No.I, Tindivanam, vice Tmt.T.S.P.Jayasudha, transferred.
6.	R.Karpagavalli, Principal District Munsif, Villupuram	Principal District Munsif, Ginjee, in the existing vacancy.

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 102 / 2017, dated : .06.2017

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Tmt.K.L.Priyanga, II Additional District Munsif, Coimbatore, who has been transferred and posted as I Additional District Munsif, Coimbatore, Selvi. T.Bharathi, III Additional District Munsif, Coimbatore, who has been transferred and posted as II Additional District Munsif, Coimbatore, in the High Court's Notification cited above, are required to handover charge of their respective present posts to their successors, and take charge of their respective new posts, immediately, on the same day.

Tmt.M.Praveena, Judicial Magistrate, Mobile Court, Coimbatore, who has been transferred and posted as III Additional District Munsif, Coimbatore, in the High Court's Notification cited above, is required to take charge of the post of III Additional District Munsif, Coimbatore, immediately. After assuming charge of the post of III Additional District Munsif, Coimbatore, she is required to hold full additional charge of the post of Judicial Magistrate, Mobile Court, Coimbatore, until further orders.

II

Tmt.T.S.P.Jayasudha, Judicial Magistrate No.I, Tindivanam, who has been transferred and posted as Judicial Magistrate, Ginjee, in the High Court's Notification cited above, is required to handover charge of her present post to her successor, and take charge of her new post, immediately.

Tmt.A.Daoudh Ammal, Judicial Magistrate No.II, Tindivanam, who has been transferred and posted as Judicial Magistrate No.I, Tindivanam, in the High Court's Notification cited above, is required to take charge of her new post, immediately. After assuming charge of the said new post, she is also required to hold full additional charge of the post of Judicial Magistrate No.II, Tindivanam, until further orders.

Tmt. R.Karpagavalli, Principal District Munsif, Villupuram, who has been transferred and posted as Principal District Munsif, Ginjee, in the High Court's Notification cited above, is required to handover charge of her present post to Additional District Munsif, Villupuram, and take charge of her new post, immediately.

Tmt.R.Karpagavalli, after assuming charge of the post of Principal District Munsif, Ginjee, is also required to hold full additional charge of the post of Additional District Munsif, Ginjee, until further orders.

Thiru. M.Chittibabu, Additional District Munsif, Villupuram, is required to hold full additional charge of the post of Principal District Munsif, Villupuram, until further orders.

**HIGH COURT, MADRAS.
DATED : 15.06.2017**

**Sd./-R.Sakthivel
REGISTRAR GENERAL**